

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 24766/2024

(Arising out of impugned final judgment and order dated 18-04-2024 in CRMWP No. 5948/2024 09-05-2024 in CRMWP No. 5948/2024 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. &amp; ORS.

Petitioner(s)

VERSUS

SONE LAL &amp; ORS.

Respondent(s)

(IA No.177428/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.177430/2024-EXEMPTION FROM FILING O.T. and IA No.177425/2024-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS and IA No.177437/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-08-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Sharan Dev Singh Thakur, A.A.G.  
Ms. Ruchira Goel, AOR  
Mr. Siddharth Thakur, Adv.  
Mr. Sharanya Sinha, Adv.  
Mr. Mustafa Sajad, Adv.  
Ms. Shweta Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable in four weeks.

Operation and implementation of paragraphs 15 to 17 of the impugned order dated 18.4.2024 passed in Criminal Misc. Writ Petition NO. 5948/2024 stand stayed till the next date of listing.

(DR. NAVEEN RAWAL)  
DY. REGISTRAR(MATHEW ABRAHAM)  
COURT MASTER (NSH)